

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Misc. Application No.38/2025

IN

Original Application No./964/2024

In the matter of:-

SYED MOHD. RASHID

...APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS.

...RESPONDENTS

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New Delhi

Dated:19.09.2025

Through:

Filed by:-

Mohd. Asif & Co. (Adv)

Counsels for the applicant

#329, Lawyers' Chambers Block

Saket Court, New Delhi-110017

Email: advmohdasif@gmail.com

Mob)+91-9818576258

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
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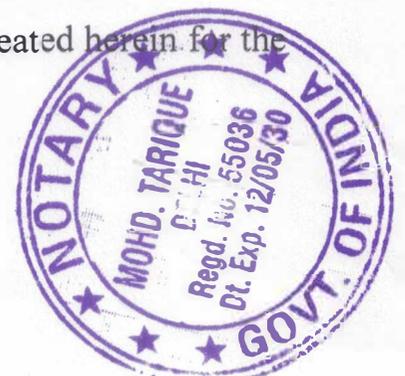
...RESPONDENTS

**REJOINDER/COUNTER AFFIDAVIT ON BEHALF OF THE
APPLICANT TO THE REPLY DATED 14.05.2025 FILED BY
THE RESPONDENT NO.1/ DISTRICT MAGISTRATE
SAHARANPUR, UTTAR PRADESH**

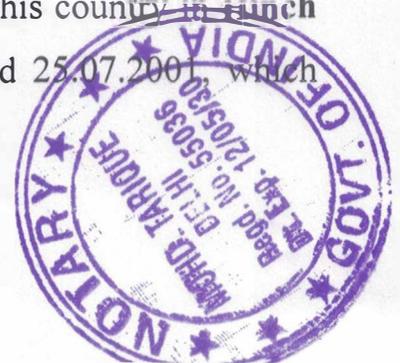
I, **SYED MOHD. RASHID**, about 53 years, S/o Late Syed Abdul Khaliq R/o Village Chehloly, Police Station Nagal, Tehsil Deoband, District Saharanpur, Uttar Pradesh and at present New Delhi, do hereby solemnly affirm and declare as under:-

1. That deponent is the applicant in the above-mentioned application and he is well conversant with the facts and circumstances of the case and hence, competent to swear this counter affidavit.
2. That the above-mentioned application is pending disposal before this Hon'ble Tribunal.
3. That the detailed facts and circumstances leading to filing of above mentioned application have been set out in the application and the contents of the same may kindly be read as part and parcel of this counter affidavit and the same are not being repeated herein for the sake of brevity.

I identify the deponent who has signed in my presence



4. That the affidavit filed by respondent no.3 is not only bogus, concocted as well as incorrect but vexatious. It is submitted that the deponent doesn't not admit any of the allegations as levelled against him, except the ones which are matter of record.
5. That the deponent has filed an application/complainant to 1.) *The District Magistrate Saharanpur*, 2.) *The Hon'ble Chief Minister Sh. Yogi Aditya Nath*, 3.) *The Hon'ble National Green Tribunal, Principal Branch, New Delhi*, 4.) *The Chief Secretary, Uttar Pradesh, Secretary Land & Revenue, U.P.* and 5.) *The Sub-Divisional Magistrate, Tehsil Deoband, District Saharanpur, (U.P.)*, before filing the above captioned application. The deponent has also sent an e-mail to all the concerned authorities regarding the illegal possession of pond; [**Khasra No.271M measuring area 0.1020 hectare (1219.91 sq. yards) and Khasra No.273 measuring area 0.1740 hectare (2081.023 sq. yards), situated at village Tasihpur, PS: Nagal, Tehsil Deoband, District Saharanpur, (U.P.), occupied by 1.) Sh. Imran 2.) Sh. Inam and 3.) Sh. Israr all sons of Abul Hasan, R/o Village Tasihpur, PS: Nagal, Tehsil Deoband, District Saharanpur, (U.P.) thereby filling the ponds/Johad and constructed pucca construction over the same**]. The pond is a public (government) property was used by the community but the same was illegally grabbed by them with the help of goons and the officials of respondents, which is a clear violation of the judgment, passed by the Top court of this country in **Hinch Lal Tiwari vs Kamla Devi and Ors.**, dated 25.07.2001 which



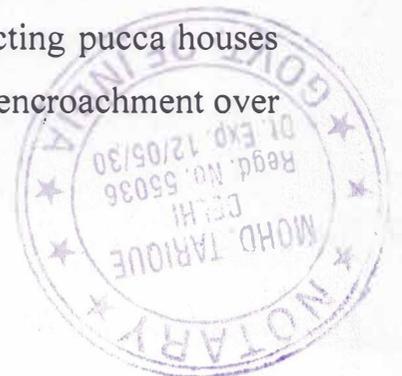
stated that “the pond is a public property. The illegal grabbing and constructing pucca construction over a big water body like this, has severely affected water conservation and retention capability of the locality”. It should be noted that Sh. Imran enjoys political connections and local support. He also served as Pradhan of the village Tashipur from year 2005 onward and during this period he grabbed village pond. It is strongly believed that he with the help of local revenue staff/ officials of respondents might have forged documents to grab public pond which is a serious offense. It is submitted that they are the musclemen and deeply linked with anti-social elements, hence, people of the locality fear to lodge any complaint against their illegal activities. The deponent has already brought this matter to the officials of the local administration/respondents. Further, despite receipt of applications of the deponent, none of the authorities has taken any action against these Bhu-mafia/landgrabbers, except a proceedings pending before the concerned revenue court of District; Saharanpur which is admitted fact.

6. That the respondent no.1 is misleading to this Hon'ble Tribunal by concealing the true material facts and by denying the presence of the Johar being utilized as a water reservoir as well as by filing false and frivolous reply before this Hon'ble Tribunal. It is further submitted that answering respondent has not approached this Hon'ble Tribunal with clean hands as they have suppressed the true material facts from this Hon'ble Tribunal.



Parawise Reply:-

1. That the contents of the para No.1 of reply of answering respondent are not disputed being matter of record.
2. That the contents of the para No.2-3 of reply of answering respondent are not disputed being matter of record but it is submitted that since the speaking directions were passed and being fully aware that the subject land is a public property, and the pucca house cannot be constructed in one day or in one week or in one month, it seems that the illegal and unauthorized construction over the public land was carried out with the help of local authorities having hands in gloves with each other. As per the report with compliance dated 18.11.2024, in para no.3 of the same, it is submitted that during the inspection, it was observed that Khasra No. 271M, with a total area of 0.2040 hectares, is recorded in revenue records as Johar (0.1020 ha) and Goira (0.1020 ha). The land has been encroached upon by 23 individuals who occupy 0.1569 hectares for residential purposes. Similarly, Khasra No. 272, measuring 0.0200 hectares, is recorded as Goira [Category 6(2)] and has been encroached upon by one person who constructed a permanent house on the entire plot. Khasra No. 273, covering 0.1740 hectares and recorded as Johar, has been encroached upon by 12 individuals occupying 0.1349 hectares for residential purposes, with the remaining 0.0391 hectares being used as a public road. It is further submitted that these alleged people/land grabbers have not only grabbed the public land but they have unlawfully colonized the same by constructing pucca houses thereupon. Report itself speaks about the illegal encroachment over



public land. It is submitted that that as per the online record of theses cases, which are still pending, no effective ad-interim/final order has been passed by the concerned authorities against the above said illegal encroachers/Bhu-mafia.

3. That the contents of the para No.4 of reply of answering respondent are denied for want of knowledge. It is submitted that since the deponent approached this Hon'ble Tribunal, speaking orders were passed but none of the respondents has filed the satisfactory response before this Hon'ble Tribunal.

4. That the contents of the para No.5 of reply of answering respondent are not denied. It is submitted that appropriate directions may kindly be passed, thereby directing the respondents to remove the illegal encroachment, encroached by 1.) Imran, 2.) Inam and 3.) Israr etc., in the interest of justice.

5. That it is most humbly prayed to this Hon'ble Tribunal that this Hon'ble Tribunal may graciously be pleased to pass appropriate directions against the respondents for removal of the illegal encroachments on the public land, in the interest of justice.

6. That it is my true and correct statement.

Syed Mohd Rashid

VERIFICATION:

Verified at New Delhi on this 19th day of September-2025 that the contents of the above counter affidavit/reply are true and correct to my knowledge and belief; no part of it, is false and nothing material has been concealed therefrom.

19 SEP 2025

DEPONENT

CERTIFIED THAT THE DEPONENT

Smt. / Mr. Syed. Mohd. Rashid...
W/o Dr. / Mr. / Mrs. / Ms. / ...

... at Sl. No. 64/25

... read and explained to him are true and correct to his knowledge.

[Signature]
Notary (Govt. of India)



Syed Mohd Rashid

DEPONENT

ATTESTED TRUE COPY

NOTARY PUBLIC DELHI (INDIA)

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Misc. Application No.38/2025

IN

Original Application No./964/2024

In the matter of:-

SYED MOHD. RASHID

...APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS.

...RESPONDENTS

**REJOINDER/COUNTER AFFIDAVIT ON BEHALF OF THE
APPLICANT TO THE REPLY DATED 23.06.2025 FILED BY
THE RESPONDENT NO.2/ MEMBER SECRETARY
WETLAND AUTHORITY, UTTAR PRADESH**

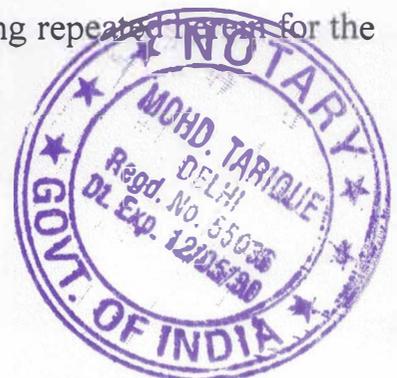
I, **SYED MOHD. RASHID**, about 53 years, S/o Late Syed Abdul Khaliq R/o Village Chehloly, Police Station Nagal, Tehsil Deoband, District Saharanpur, Uttar Pradesh and at present New Delhi, do hereby solemnly affirm and declare as under:-

1. That deponent is the applicant in the above-mentioned application and he is well conversant with the facts and circumstances of the case and hence, competent to swear this counter affidavit.
2. That the above-mentioned application is pending disposal before this Hon'ble Tribunal.
3. That the detailed facts and circumstances leading to filing of above mentioned application have been set out in the application and the contents of the same may kindly be read as part and parcel of this counter affidavit and the same are not being repeated here for the sake of brevity.

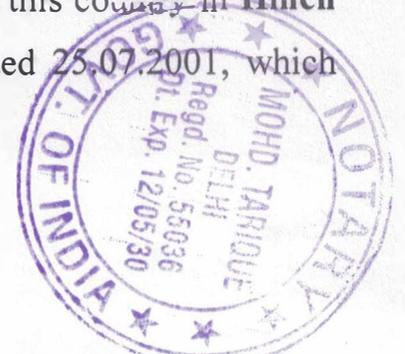
3

I identify the deponent who has signed in my presence

I identify the deponent who has signed in my presence

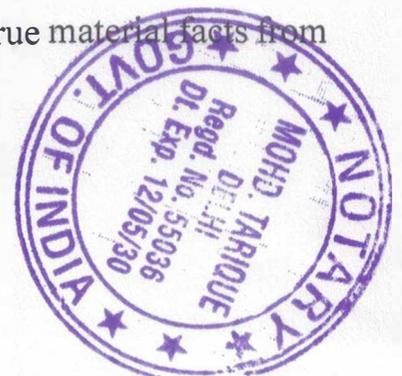


4. That the affidavit filed by respondent no.2 is not only bogus, concocted as well as incorrect but vexatious. It is submitted that the deponent doesn't not admit any of the allegations as levelled against him, except the ones which are matter of record.
5. That the deponent has filed an application/complainant to 1.) *The District Magistrate Saharanpur*, 2.) *The Hon'ble Chief Minister Sh. Yogi Aditya Nath*, 3.) *The Hon'ble National Green Tribunal, Principal Branch, New Delhi*, 4.) *The Chief Secretary, Uttar Pradesh, Secretary Land & Revenue, U.P.* and 5.) *The Sub-Divisional Magistrate, Tehsil Deoband, District Saharanpur, (U.P.)*, before filing the above captioned application. The deponent has also sent an e-mail to all the concerned authorities regarding the illegal possession of pond; [**Khasra No.271M measuring area 0.1020 hectare (1219.91 sq. yards) and Khasra No.273 measuring area 0.1740 hectare (2081.023 sq. yards), situated at village Tasihpur, PS: Nagal, Tehsil Deoband, District Saharanpur, (U.P.), occupied by 1.) Sh. Imran 2.) Sh. Inam and 3.) Sh. Israr all sons of Abul Hasan, R/o Village Tasihpur, PS: Nagal, Tehsil Deoband, District Saharanpur, (U.P.) thereby filling the ponds/Johad and constructed pucca construction over the same**]. The pond is a public (government) property was used by the community but the same was illegally grabbed by them with the help of goons and the officials of respondents, which is a clear violation of the judgment, passed by the Top court of this country in **Hinch Lal Tiwari vs Kamla Devi and Ors.**, dated 25.07.2001, which



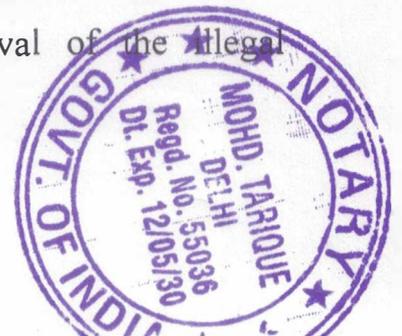
stated that “the pond is a public property. The illegal grabbing and constructing pucca construction over a big water body like this, has severely affected water conservation and retention capability of the locality”. It should be noted that Sh. Imran enjoys political connections and local support. He also served as Pradhan of the village Tashipur from year 2005 onward and during this period he grabbed village pond. It is strongly believed that he with the help of local revenue staff/ officials of respondents might have forged documents to grab public pond which is a serious offense. It is submitted that they are the musclemen and deeply linked with anti-social elements, hence, people of the locality fear to lodge any complaint against their illegal activities. The deponent has already brought this matter to the officials of the local administration/respondents. Further, despite receipt of applications of the deponent, none of the authorities has taken any action against these Bhu-mafia/landgrabbers, except a proceedings pending before the concerned revenue court of District; Saharanpur which is admitted fact.

6. That the respondent no.2 is misleading to this Hon'ble Tribunal by concealing the true material facts and by denying the presence of the Johar being utilized as a water reservoir as well as by filing false and frivolous reply before this Hon'ble Tribunal. It is further submitted that answering respondent has not approached this Hon'ble Tribunal with clean hands as they have suppressed the true material facts from this Hon'ble Tribunal.



Parawise Reply:-

1. That the contents of the para No.1-3 of affidavit in reply of answering respondent are denied for want of knowledge, as such the version of the answering respondent is without any document in support of its contentions.
2. That the contents of the para No.4-7 of affidavit in reply of answering respondent are not disputed being matter of record.
3. That the contents of the para No.8 of affidavit in reply of answering respondent are not denied.
4. That the contents of the para No.9 of affidavit in reply of answering respondent are not denied. It is submitted that no action has ever been taken by concerned authority till date as presently the subject pond/land is being enjoyed and occupied by 1.) Imran, 2.) Inam and 3.) Israr etc., for removal of the encroachment on the public land.
5. That the contents of the para No.10 of affidavit in reply of answering respondent are not disputed to the effect that the answering respondent has filed the action taken report on record but since the above said encroachers having hands in gloves with the local authorities/respondents have been illegally enjoying the public land by constructing illegal and unauthorized constructions over the public land/Johar/Pond, and none of the authorities initiated any appropriate proceedings against them for removal of the encroachment.
6. That it is most humbly prayed to this Hon'ble Tribunal that this Hon'ble Tribunal may graciously be pleased to passed appropriate directions against the respondents for removal of the illegal



3

MOHD. ASIF (Adv.)
 Delhi High Court
 D/951/2011
 329, Lawyers Chamber Block
 Saket Court, New Delhi - 110017
 Mob. +91 9311576258 / 9901576258

encroachment over the public land/Johar/Pond in the interest of justice.

7. That it is my true and correct statement.

Syed Mohd Rashid

VERIFICATION:

19 SEP 2025

DEPONENT

Verified at New Delhi on this 19th day of September-2025 that the contents of the above counter affidavit/reply are true and correct to my knowledge and belief; no part of it, is false and nothing material has been concealed therefrom.

Syed Mohd Rashid

DEPONENT

CERTIFIED THAT THE DEPONENT
 Shri/Smt./Km.....*Syed Mohd Rashid*
 S/o W/o D/o.....*Eyed Sheikh Khaleq*
 R/o.....*Delhi*
 Identified by Shri/Smt. Mohd. Asif Adv.
 has solemnly affirmed before me at
 Delhi on...*19/9/25*...at Sl. No. *64/25*
 that the Contents of the affidavit which have
 been read and explained to him are true and
 correct to his knowledge.

[Signature]
 Notary (Govt. of India)



ATTESTED TRUE COPY
[Signature]
 NOTARY PUBLIC DELHI (INDIA)

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Misc. Application No.38/2025

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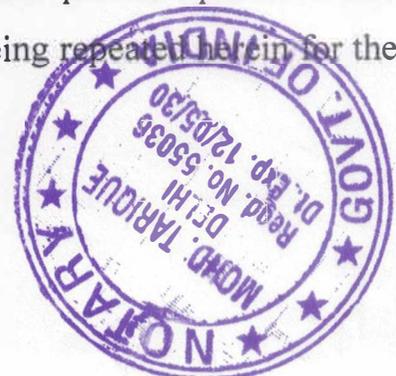
...RESPONDENTS

**REJOINDER/COUNTER AFFIDAVIT ON BEHALF OF THE
APPLICANT TO THE REPLY DATED 16.05.2025 FILED BY
THE RESPONDENT NO.3/ UTTAR PRADESH POLLUTION
CONTROL BOARD**

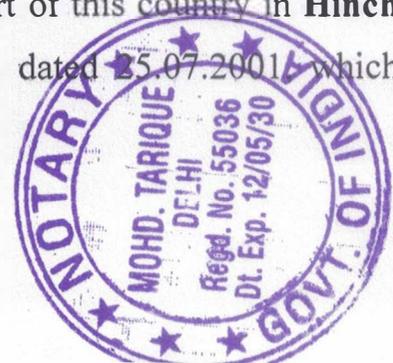
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3
I identify the deponent who has signed in my presence



4. That the affidavit filed by respondent no.3 is not only bogus, concocted as well as incorrect but vexatious. It is submitted that the deponent doesn't not admit any of the allegations as levelled against him, except the ones which are matter of record.
5. That the deponent has filed an application/complainant to 1.) *The District Magistrate Saharanpur*, 2.) *The Hon'ble Chief Minister Sh. Yogi Aditya Nath*, 3.) *The Hon'ble National Green Tribunal, Principal Branch, New Delhi*, 4.) *The Chief Secretary, Uttar Pradesh, Secretary Land & Revenue, U.P.* and 5.) *The Sub-Divisional Magistrate, Tehsil Deoband, District Saharanpur, (U.P.)*, before filing the above captioned application. The deponent has also sent an e-mail to all the concerned authorities regarding the illegal possession of pond; [**Khasra No.271M measuring area 0.1020 hectare (1219.91 sq. yards) and Khasra No.273 measuring area 0.1740 hectare (2081.023 sq. yards), situated at village Tasihpur, PS: Nagal, Tehsil Deoband, District Saharanpur, (U.P.), occupied by 1.) Sh. Imran 2.) Sh. Inam and 3.) Sh. Israr all sons of Abul Hasan, R/o Village Tasihpur, PS: Nagal, Tehsil Deoband, District Saharanpur, (U.P.) thereby filling the ponds/Johad and constructed pucca construction over the same**]. The pond is a public (government) property was used by the community but the same was illegally grabbed by them with the help of goons and the officials of respondents, which is a clear violation of the judgment, passed by the Top court of this country in **Hinch Lal Tiwari vs Kamla Devi and Ors.**, dated 25.07.2001, which



stated that "the pond is a public property. The illegal grabbing and constructing pucca construction over a big water body like this, has severely affected water conservation and retention capability of the locality". It should be noted that Sh. Imran enjoys political connections and local support. He also served as Pradhan of the village Tashipur from year 2005 onward and during this period he grabbed village pond. It is strongly believed that he with the help of local revenue staff/ officials of respondents might have forged documents to grab public pond which is a serious offense. It is submitted that they are the musclemen and deeply linked with anti-social elements, hence, people of the locality fear to lodge any complaint against their illegal activities. The deponent has already brought this matter to the officials of the local administration/respondents. Further, despite receipt of applications of the deponent, none of the authorities has taken any action against these Bhu-mafia/landgrabbers, except a proceedings pending before the concerned revenue court of District; Saharanpur which is admitted fact.

6. That the respondent no.3 is misleading to this Hon'ble Tribunal by concealing the true material facts and by denying the presence of the Johar being utilized as a water reservoir as well as by filing false and frivolous reply before this Hon'ble Tribunal. It is further submitted that answering respondent has not approached this Hon'ble Tribunal with clean hands as they have suppressed the true material facts from this Hon'ble Tribunal.



Parawise Reply:-

1. That the contents of the para No.1 of affidavit in reply of answering respondent are denied for want of knowledge.
2. That the contents of the para No.2-3 of affidavit in reply of answering respondent are not disputed being matter of record.
3. That the contents of the para No.4-5 of affidavit in reply of answering respondent denied for want of knowledge as no such document/action taken report is on record. It is submitted that the version of the answering respondent is without any iota of truth.
4. That the contents of the para No.6 of affidavit in reply of answering respondent are denied. It is submitted that no such action has ever been taken by district administration till date as presently the subject pond/land is being enjoyed and occupied by 1.) Imran, 2.) Inam and 3.) Israr etc., which this Hon'ble Tribunal may peruse the photography/videography , placed on record.
5. That it is my true and correct statement.

MOHD. ASIF (Adv)
 Delhi High Court
 D/951/2011
 329, Lawyers Chamber Block
 Saket Court, New Delhi - 110017
 Mob. +91 9311576258 / 9911576258

Syed Mohd Rashid

19 SEP 2025

DEPONENT

VERIFICATION:

Verified at New Delhi on this 19th day of September-2025 that the contents of the above counter affidavit/reply are true and correct to my knowledge and belief; no part of it, is false and nothing material has been concealed therefrom.

Syed Mohd Rashid

DEPONENT

ERTIFIED THAT THE DEPONENT
 nrl/Smt. Km. Syed...
 o W/O Dr. At...
 o... Delhi...
 identified by Smt. Smt. No. 6...
 as solemnly affirmed before me
 ehl on... 19. 9. 25... at Sl. No. 6...
 at the Contents of the affidavit which
 en read and explained to him are true and
 correct to his knowledge.

Notary (Govt. of India)



ATTESTED TRUE COPY

NOTARY PUBLIC DELHI (INDIA)

120

" Revenue Court Computerized Management System "

The plot in question Details of Promises Entered into at Gate

No.	court	body	populated region	tehsll	Old Suit No.	Computerized Case Number	Act of the legislature	flow	valley	defendant	Registration Date	Disposal Date	
1	tehsildar	Saharanpur	Saharanpur	Deoband	5984/2024	T202409600405984	Uttar Pradesh Revenue Code - 2006	67	Gram Sabha	Shahzad, Shahnawaz, Ikhlas	05/11/2024	Pending on Portal	View Detail
2	tehsildar	Saharanpur	Saharanpur	Deoband	5985/2024	T202409600405985	Uttar Pradesh Revenue Code - 2006	67	Gram Sabha	Irshad	05/11/2024	Pending on Portal	View Detail
3	tehsildar	Saharanpur	Saharanpur	Deoband	5986/2024	T202409600405986	Uttar Pradesh Revenue Code - 2006	67	Gram Sabha	Arshad	05/11/2024	Pending on Portal	View Detail
4	tehsildar	Saharanpur	Saharanpur	Deoband	5987/2024	T202409600405987	Uttar Pradesh Revenue Code - 2006	67	Gram Sabha	Imran	05/11/2024	Pending on Portal	View Detail
5	tehsildar	Saharanpur	Saharanpur	Deoband	5988/2024	T202409600405988	Uttar Pradesh Revenue Code - 2006	67	Gram Sabha	Salim	05/11/2024	Pending on Portal	View Detail
6	tehsildar	Saharanpur	Saharanpur	Deoband	5989/2024	T202409600405989	Uttar Pradesh Revenue Code - 2006	67	Gram Sabha	Mukarram	05/11/2024	Pending on Portal	View Detail
7	tehsildar	Saharanpur	Saharanpur	Deoband	5990/2024	T202409600405990	Uttar Pradesh Revenue Code - 2006	67	Gram Sabha	Dilshad	05/11/2024	Pending on Portal	View Detail
8	tehsildar	Saharanpur	Saharanpur	Deoband	5991/2024	T202409600405991	Uttar Pradesh Revenue Code - 2006	67	Gram Sabha	Imran, Inam, Israr	05/11/2024	Pending on Portal	View Detail

The above information is for informational purposes only and is based on the latest information available in the Computerized Management System (RCCMS) of the Revenue Court, this information will not have any legal validity. The actual information is confirmed by the concerned court/court. Correspondence of the Courts/Courts It can be done with leaflets.

121

" राजस्व न्यायालय कंप्यूटरीकृत प्रबंधन प्रणाली "

वाद का सारांश

प्रिंट निकाले

मण्डल:- सहारनपुर जनपद:- सहारनपुर तहसील:- देवबन्द न्यायालय:- तहसीलदार

वाद सं०:	5984/2024	कंप्यूटरीकृत वाद सं०:	T202409600405984
वादी / प्रतिवादी के नाम एवम पता:	ग्राम सभा , - बनाम शहजाद, शाहनवाज, इखलास , -	वाद की स्थिति:	प्रतिवाद पत्र
वाद प्रकृति:	मूल वाद	दाखिल करने का दिनांक:	05-Nov-2024
अगता सुनवाई दिनांक:	17-Sep-2025	अधिनियम, धारा:	उत्तर प्रदेश राजस्व संहिता - 2006 , 67
गाँव और परगने का नाम:	गाँव:- , परगने का नाम:- नागल		

वादग्रस्त भूमि का विवरण								
क्र सं०	जनपद	तहसील	परगना	ग्राम	खतौनी खाता संख्या	गाटा संख्या	गाटा यूनिफ कोड	क्षेत्रफल
1	सहारनपुर	देवबन्द	नागल	ताशीपुर मु०	00334	273	110078-0273-000061	0.1740

आर्डर शीट का विवरण				
क्र सं०	पिछती सुनवाई तिथि	पिछती नियत कार्यवाही	अगती सुनवाई तिथि	अगती नियत कार्यवाही
1	—	—	03/03/2025	प्रतीक्षा नोटिस तामीला
2	03/03/2025	प्रतीक्षा नोटिस तामीला	07/03/2025	प्रतीक्षा नोटिस तामीला
3	07/03/2025	प्रतीक्षा नोटिस तामीला	17/03/2025	प्रतीक्षा नोटिस तामीला
4	17/03/2025	प्रतीक्षा नोटिस तामीला	03/04/2025	प्रतीक्षा नोटिस तामीला
5	03/04/2025	प्रतीक्षा नोटिस तामीला	09/04/2025	प्रतीक्षा नोटिस तामीला
6	09/04/2025	प्रतीक्षा नोटिस तामीला	28/04/2025	प्रतीक्षा नोटिस तामीला
7	28/04/2025	प्रतीक्षा नोटिस तामीला	12/05/2025	प्रतीक्षा नोटिस तामीला
8	12/05/2025	प्रतीक्षा नोटिस तामीला	20/05/2025	प्रतिवाद पत्र
9	20/05/2025	प्रतिवाद पत्र	20/05/2025	प्रतिवाद पत्र

" राजस्व न्यायालय कंप्यूटरकृत प्रबंधन प्रणाली "

वाद का सारांश

प्रिंट निकाले

मण्डल:- सहारनपुर जनपद:- सहारनपुर तहसील:- देवबन्द

वाद सं०: 5984/2024

वादी / प्रतिवादी के नाम एवम पता: ग्राम सभा, -
बनाम
शहजाद, शाहनवाज, इखलास, -

वाद प्रकृति: मूल वाद

अगला सुनवाई दिनांक: 17-Sep-2025

गाँव और परगने का नाम: गाँव:-, परगने का नाम:- नागल

वादग्रस्त भूमि का विवरण					
क्र सं०	जनपद	तहसील	परगना	ग्राम	खतौनी खाता संख्या
1	सहारनपुर	देवबन्द	नागल	ताशीपुर मु०	00334

आर्डर शीट का विवरण			
क्र सं०	पिछली सुनवाई तिथि	पिछली नियत कार्यवाही	अगली सुनवाई ति
1	----	----	03/03/2025
2	03/03/2025	प्रतीक्षा नोटिस तामीला	07/03/2025
3	07/03/2025	प्रतीक्षा नोटिस तामीला	17/03/2025
4	17/03/2025	प्रतीक्षा नोटिस तामीला	03/04/2025
5	03/04/2025	प्रतीक्षा नोटिस तामीला	09/04/2025
6	09/04/2025	प्रतीक्षा नोटिस तामीला	28/04/2025
7	28/04/2025	प्रतीक्षा नोटिस तामीला	12/05/2025
8	12/05/2025	प्रतीक्षा नोटिस तामीला	20/05/2025
9	20/05/2025	प्रतिवाद पत्र	20/05/2025